

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.232/MP/2024

Subject : Petition under Sections 66 and 79 of the Electricity Act, 2003 read with Regulations 4, 10 and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022.

Petitioner : Tadas Wind Energy Limited (TWEL)

Respondents : National Load Despatch Centre (NLDC) and Ors.

Date of Hearing : **8.5.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, TWEL
Shri Nehul Sharma, Advocate, TWEL
Ms. Lavanya Panwar, Advocate, TWEL
Shri Harshit Singh, Advocate, TWEL
Shri Chetan Garg, Advocate, TWEL
Ms. Supriya Rastogi, Advocate, TWEL
Shri Jay Lal, Advocate, TWEL
Shri Arun Lal, Advocate, TWEL
Shri Nishant Kumar, Advocate, TWEL
Shri V. M Kanan, Advocate, KPTCL
Shri Shahbaz Hussain, Advocate, KPTCL
Ms. Stephanie Pinto, Advocate, KPTCL
Shri Sumanth Gowda, Advocate, KPTCL
Shri Harimohan, Advocate, KPTCL
Ms. Aditi Sharma, Advocate, KPTCL
Shri Alok Mishra, NLDC
Shri Ashok Rajan, NLDC
Ms. Anisha Chopra, NLDC

Record of Proceedings

At the outset, the Commission observed that the parties are yet to comply with the directive issued vide Record of Proceedings for the hearing dated 11.3.2025, and accordingly, the parties were again directed to strictly comply with the said directive within three weeks.

2. The Petition will be listed for hearing on **26.6.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

